

ITEM NO.9 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4979/2020

(Arising out of impugned final judgment and order dated 15-09-2020 in WP No. 16468/2020 passed by the High Court Of Andhra Pradesh At Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

DAMMALAPATI SRINIVAS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104964/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117759/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 104964/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 117759/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Rajiv Dhavan, Sr. Adv.
Mr. Shekhar Naphade, Sr. Adv.
Mr. Paras Kuhajd, Sr. Adv.
Mr. S.Sriram, Adv. Gen.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. Amitabh Sinha, Adv.
Mr. Shrey Sharma, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Harish Salve, Sr. Adv.
Mr. Parmatma Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Shri Rajiv Dhavan, learned senior counsel for the petitioner and Shri Mukul Rohatgi and Shri Harish Salve, learned senior counsel for the Caveators.

Issue notice.

Notice is not being issued to respondent no. 5 in view of the fact that the High Court had not issued notice to respondent no. 5. Respondent No.1 having appeared on caveat no notice be issued to Respondent no. 1.

Respondent no. 1 is allowed to file counter affidavit within four weeks. Rejoinder, if any, be filed within two weeks thereafter.

List in the last week of January, 2021.

In the meantime, directions issued in the impugned order dated 15.09.2020 to the extent of following shall remain stayed.

"It is further directed that the news in regard to registration of FIR or in the context of the said FIR shall not be made public in any electronic, print or social media, to foist the office of a former Advocate General and also with respect to the other alleged accused persons."

We having listed the matter in the last week of January, 2021, the High Court is requested not to finally decide the writ petition, in the meantime.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER